

O.A. No. 777/2006.

Order dated: 17.11.2006.

Heard Mr. P.K. Mohapatra, Learned Counsel for the Applicant and Mr.S.K.Ojha, Learned Standing Counsel for the Respondents/Railways; on whom a copy of this O.A. has already been served.

The case of the Applicant is that while he is working as JE I/P.Way/MSMD under the Administrative control of Senior Divisional Engineer, East Coast Railway, Sambalpur Division, the South Eastern Railways split into three zones and he has been asked to exercise his option for permanent absorption in new Rly. Zones. Accordingly, he submitted his option for South Eastern Central Railways, Bilaspur. But no steps have been taken by the Railways to consider the case of the Applicant as yet. In the meanwhile he has submitted a representation addressed to the Secretary, Railway Board, Railway Bhawan, New Delhi (Annxure-A/13) which is stated to be still pending.

A decision has already been taken by this Tribunal in a similar case i.e. OA No. 944/05 dated 14.12.2005 in directing the Secretary Railway Board to give due consideration to the grievances



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of applicant. The same has been implemented and the orders so far as it relates to the transfer from South Eastern Railway to S.E.C Railway shall be applicable to this case and accordingly, the Secretary, Railway Board, New Delhi shall pass appropriate orders on the representation of the Applicant within sixty days hence.

This OA is accordingly disposed of. No costs.

Send copies of this order along with copies of the OA to the Respondents and free copies of this order be given to Learned Counsel for both sides.

MEMBER (A)

[Signature]
VICE-CHAIRMAN

Copy of Order with OA may be sent to all respondents by post.

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Branch